

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 527 of 2020

In the matter of:

M/s. MCC Concrete

....Appellant

Vs.

M/s. Northway Spaces Ltd.

....Respondent

Present:

Appellant: Mr. Malak Bhatt, Advocate

Respondent: None

ORDER

(Through Virtual Mode)

16.07.2020: Notice directed against the Respondent has been received back undelivered.

Learned counsel for the Appellant undertakes to file fresh particulars of Respondent together with e-mail address and Mobile number within two days. Let the Respondent be served afresh through any other available mode. The Appellant is also permitted to effect Dasti Service.

Contd/-.....

List the appeal 'for admission (after notice)' on 14th August, 2020.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g